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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-3042/91
MA-2021/94&
MA-2289/94

New Delhi this the 9th Day of September, 1994.

Hon'ble Mr. B.N. Dhoundiyal, Member(A)
Hon'ble Mrs. Lakshmi Swaminathan, Member(J)

1. Sh. Naval,
S/o Sh. Pribhu Singh.
2. Sh. Ghisa,
S/o Sh. Lokman.
3. Sh. Puran Singh,
Sh. Phool Singh.
4. Sh. Gordhan,
S/o Sh. Chaggan.
5. Sh. Pappu,
S/o Sh. Ram Karan.
6. Sh. Ram Prashad,
S/o Sh. Bansi Ram.
7. Sh. Mala Ram,
S/o Sh. Chander Ram.
8. Sh. Mohar Singh,
S/o Sh. Sheo Chand.
9. Sh. Deva Ram,
S/o Sh. Chajju Ram.
10. Sh. Ram Swarup,
S/o Sh. Jangali.
11. Sh. Shiv Ram,
S/o Sh. Har Pal.
12. Sh. Bhagwan Shai,
S/o Sh. Kalyan Shai.
13. Sh. Hira,
S/o Sh. Matu.
14. Sh. Rameshwar,
S/o Sh.
15. Sh. Girdhari,
S/o Sh. Durgar Ram.
16. Sh. Sri Ram,
S/o Sh. Rmasi Ram.
- 16A. Sh. Dev Sahai,
S/o Sh. Ghasi Ram.
17. Sh. Khan Singh,
S/o Sh. Amar Singh.

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18. Sh. Laxman,
S/o Sh. Parash Ram.
19. Sh. Babu Lal,
S/o Sh. Ghasi.
20. Sh. Ram Kishan,
S/o Sh. Gopal Ram.
21. Sh. Nathu Ram,
S/o Sh. Chothu Ram.
22. Sh. Suraja,
S/o Sh. Nanu.
23. Sh. Moti Ram,
S/o Sh. Jhutha Ram.
24. Sh. Govind,
S/o Sh. Dula Ram.
25. Sh. Laxman,
S/o Sh. Mange Ram.
26. Sh. Laxman,
S/o Sh. Suraja.
27. Sh. Ratna,
S/o Sh. Chimna.
28. Sh. Govinda,
S/o Sh. Ruga.
29. Sh. Bidtha,
S/o Sh. Krishna.

Applicants

(through Sh. V.P. Sharma, counsel)

versus

1. Union of India,
through the General Manager,
Western Railway,
Churchgate,
Bombay.
2. The Divl.Railway Manager,
Western Railway,
Jaipur.
3. The Secretary,
Railway Board,
Rail Bhawan,
New Delhi.
4. The Assistant Engineer,
Western Railway,
Alwar.
5. The Assistant Engineer,
Western Railway,
Jaipur(North)

Respondents

(through Sh. Romesh Gautam, counsel)

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ORDER (ORAL)
delivered by Hon'ble Mr. B.N. Dhoundiyal, Member (A)

In this O.A. the applicants seek regularisation of their services in the Railway on the basis of the provisions of various circulars issued by the Railway Board.

We have heard the learned counsel for both the parties. They are agreed that this case may also be decided on the lines of O.A. No. 2441/91 (Net Ram & Ors. Vs. U.O.I. & Ors.) decided on 26.5.94. The O.A. is, therefore, disposed of with the following directions:-

- (i) The applicant shall submit a representation to the respondents giving particulars of the service rendered by them with the Railways.
- (ii) After receipt of such a representation, the respondents shall consider ~~inclusion of their~~ names in the Live Casual Labour Register, if eligible for such inclusion, in terms of Circular dated 28.8.87 and give engagement to the applicants as casual labourers as and when need arises, in accordance with their seniority in that Register.

There shall be no order as to costs.

Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)
MEMBER (J)

/vv/

B.N.D.
(B.N.DHOUNDIYAL)
MEMBER (A)